

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 533/2016 in
O.A. No.2751/2014

New Delhi this the 16th day of December, 2016

**Hon'ble Dr. K.B. Suresh, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Shri Vijay Masih,
S/o Shri Prakash Masih,
Aged 66 years,
Retd. as Chief Booking Supervisor,
R/o House No.421,
Rama Apartments, Sector-11,
Dwarka, New Delhi-110 075

- Petitioner

(By Advocate: Mr. MS Reen)

Versus

Union of India & others: Through

1. Shri A.K. Puthia,
General Manager,
Northern Railway,
Baroda House, New Delhi
2. Shri Anuj Prakash,
Divisional Railway Manager,
Northern Railway,
Ferozpur Division,
Ferozpur (Punjab).
- Respondents

(By Advocates: Mr. VSR Krishna and Mr. Shailendra Tiwary)

ORDER (Oral)

Dr. K.B. Suresh, Member (J):

There seems to be substantial compliance of the order of the Tribunal. The CP is closed. Notice discharged. However, the petitioner is at liberty to question the order now passed, if he is still aggrieved, in accordance with law. No costs.

**(K.N. Shrivastava)
Member (A)**

**(Dr. K.B. Suresh)
Member (J)**

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